

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-416/ND/2017

IN THE MATTER OF:

Jotun India (P) Limited

.. PETITIONER

Vs.

Chempharm Industries India Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 22.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. N. Mahabir, Advocate

For the Respondents

: -


ORDER

Learned Counsel for the petitioner is present. However, none appears for the respondent. It is seen from the record of this Tribunal that reply has been filed by the Corporate Debtor along with proof of payment of costs as directed by this Tribunal vide Order dated 07.12.2017. In view of the compliance of the Order dated 07.12.2017 as well as 20.12.2017 by way of payment of costs to the Prime Minister National Relief Fund, the reply filed is taken on record.

Ld. Counsel for the petitioner seeks time to file rejoinder, if necessary.

Taking into consideration the said representation, a week's time is granted to the petitioner to file its rejoinder. It is needless to say that an advance copy of the Rejoinder shall be made available to the Corporate Debtor.

Post the matter for enquiry on 30.1.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit